

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.509/TT/2014

Date:14.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: -Truing up of transmission tariff for 2009-14 tariff block transmission tariff for 2014-19 tariff blocks for 500 MW HVDC back to back station at Gazuwaka **(Asset-I)**, Vijaywada- Gazuwaka 400 kV D/C Line and 50% FSC Jeypore-Gazuwaka 400 kV S/C T/L at Jeypore **(Asset-II)** and (a) 40% FSC on Rengali- Indravati 400 kV S/C T/L & (b) 40% FSC on Meramundali- Jeypore 400 kV S/C T/L at Jeypore **(Asset-III)** under "Augmentation of capacity of Gazuwaka HVDC back to back project (500 MW)" in Southern Region and Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.11.2015

- (i) Submit the year wise capital cost including additional capitalization for tariff block 2009-14, separately for

Asset II:

- a. Vijaywada- Gazuwaka 400 kV D/C Line
- b. 50% FSC Jeypore-Gazuwaka 400 kV S/C T/L at Jeypore

Asset-III:

- c. 40% FSC on Rengali- Indravati 400 kV S/C T/L
- d. 40% FSC on Meramundali- Jeypore 400 kV S/C T/L at Jeypore

- (ii) In page 14, of the petition it is submitted that balance and retention payment of ₹153 lakh (Asset-II) and ₹186 lakh (Asset-III) for works carried out beyond cut-off date is made. Further additional capital expenditure is claimed under Regulation 9 (2) which states that additional capital expenditure incurred towards liabilities to meet award of

arbitration or for compliance of the order or decree of a court. In this regard, submit the necessary justification on how such balance and retention payment falls under Regulation 9 (2) of the 2009 Tariff Regulations. In case such expense has been incurred on account of any arbitration or any order, decree of the court, submit a copy of such Order, decree. Specify the specific provision under Regulation 9 (2), under which balance and retention payment is claimed.

(iii) As per submission in the petition, vide compliance checklist for 2014-19 tariff block, consolidated region wise balance sheet and P&L account for FY 2014-15 is to be submitted shortly.

(iv) Notional equity to the extent of 30% of the add cap for Asset-II and Asset-III is considered in the Petition. Submit an undertaking under affidavit that actual equity infused is not less than 30% for the given transmission asset.

(v) Clarifications/information regarding additional capitalization:

Petition	Reasons	Clarifications/Additional Information Required
<p>a) The admitted add cap in Order dated 11.4.2011 in Petition No.242/2010, is ₹ 50 Lakh for Asset-II for the year FY 2010-11 and ₹ 50 Lakh for FY 2011-12. For Asset-III, add cap is ₹ 100 Lakh for FY 2010-11 and ₹ 50 Lakh for FY 2011-12 on account of balance payment.</p> <p>In the instant petition add cap claimed is ₹ 153 Lakh for Asset-II and ₹ 186 Lakh for Asset-III for tariff block 2009-14.</p> <ul style="list-style-type: none"> • Asset-I : No add cap claimed. • Asset-II: <ul style="list-style-type: none"> a. Add Cap (2010-11)- ₹ 43 Lakh b. Add Cap (2011-12)- ₹ 18 Lakh c. Add Cap (2013-14)- ₹ 92 Lakh • Asset-III <ul style="list-style-type: none"> a. Add Cap (2010-11)- ₹ 52 Lakh b. Add Cap (2011-12)- ₹ 22 Lakh c. Add Cap (2013-14)- ₹ 112 Lakh 	<p>Add cap is claimed as per Regulation 9 (2) of the 2009 Tariff Regulations.</p>	<ul style="list-style-type: none"> • Reasons for variation in actual amount towards additional capitalisation as compared to the amount considered by the Commission in its Tariff Order for 2009-14 period • Details of Retention Payment made along with the name of Contract under which the retention payment has been made. • Whether all the balance/retention payments for assets under this Petition have been made or some payments are still to be made.

2. If the above said information is not received within the specified date, the petition shall be disposed based on the information available on record.

Yours faithfully,

sd/-
(V. Sreenivas)
Deputy Chief (Legal)